

of power supply to Bokaro Steel Plant for a long term solution of the problem;

- (iv) Maximisation of internal generation of power from Bokaro Steel Plant's captive power plants and its operation in an integrated mode with Eastern Region Electricity Board System.

National Housing Bank

772. SHRI B. RAJARAVI VARMA Will the Minister of FINANCE be pleased to state

(a) whether Government propose to accelerate the activities of the National Housing Bank to ensure that maximum number of people seeking housing loans got them;

(b) if so, the details thereof, and

(c) the steps taken/proposed to be taken by Government in this regard?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c) National Housing Bank (NHB), which became operational in July, 1988, has taken steps to augment the flow of credit to the housing sector. The actions taken include, provision of refinance under schemes applicable to scheduled banks, State Cooperative Housing Finance Societies, State Land Development Banks and Housing Finance Companies. Separate guidelines for land development and shelter projects as applicable to public agencies, cooperative housing finance societies, professional developers and rental housing schemes have also been evolved by NHB. NHB has also issued guidelines for formation and smooth functioning of housing finance companies. A new scheme called the Home Loan Account Scheme formulated by NHB and implemented since July, 1989 with the participation of scheduled commercial banks seeks to mobilise savings specifically for housing from all classes of people.

Government Directions on waiver of Agricultural Loans

773. DR. K. KALIMUTHU: Will the Minister of FINANCE be pleased to State:

(a) the details of agricultural loans waived so far since 1 December, 1989, state-wise, and

(b) the details of Union Government's directions to State Governments in this regard?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). The present data reporting system does not generate the requisite information. The power to remit any dues rests only with the institution lending the funds to the borrower. No other authority has the power to remit the dues of another institution. Thus, the question of issuing any directions to State Governments by the Government of India does not arise.

Deletion of Names of Electorates from Electoral List in Tamil Nadu

774. SHRI ERA ANBARASU:
SHRI RAM LAL RAHI:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there was a large scale deletion of names of the electorates in the electoral list during the last Lok Sabha election,

(b) whether any such complaints were received by the Election Commission from Tamil Nadu; and

(c) if so, the steps taken in this regard?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (c). The required information is being collected and it will be laid on the Table of the House as early as possible.